

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

Jaipur, the 03rd February, 2006

ORIGINAL APPLICATION NO. 45/2006

CORAM:

HON'BLE MR. M.L. CHAUHAN, MEMBER (JUDICIAL)

HON'BLE MR. A.K. BHATT, MEMBER (ADMINISTRATIVE)

K. Malleswara Rao son of K. Vendu aged 53 years, Personnel Assistant, Director, National Commission of Scheduled Casts and Scheduled Tribes State Jaipur Jaipur C-29, Lal Kothi Scheme, Pankaj Singhvi Marg, Jaipur. Permanent resident of House No. 7-1-4-1/A/I S.R. Nagar, Hyderabad.

....Applicant

By Advocate: Mr. O.P. Sheoran

Versus

- 1 • Union of India through Secretary National Commission for ST Floor VIth Lok Nayak Bhawan, Khan Market, New Delhi.
- 2 Secretary, National Commission for Scheduled Casts, Vth Floor, Lok Nayak Bhawan, New Delhi.

....Respondents.

By Advocate :

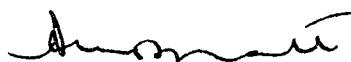
ORDER (ORAL)

The applicant is presently working as PA in the office of National Commission for ST at Jaipur. His grievance is that since he belongs to Southern Area and he is facing hardship and, therefore, he should be transferred to Hyderabad office. For that purpose, he has also made representation. Thus the case of the applicant is that initially a representation was made by him as well as by his wife for his transfer to Hyderabad office on compassionate grounds but the same was rejected vide impugned order dated 25.04.2005 on the ground that National Commission for STs do not have its own office at Hyderabad or Bangalore. The applicant has also drawn our attention to office order dated 16.5.2005 (Annexure A/6) whereby one Shri V.M. Mudalliar, UDC from National Commission for SC Ahmedabad has been transferred to National Commission for ~~Shri Mudalliar's similar request has been accepted~~, ST Raipur and contended that whereas in the case of the applicant his request has been rejected. Learned counsel for the applicant submits that he has also filed a representation dated 15.07.2005 (Annexure A/7) before the higher authorities in this regard, which is still pending. Learned counsel for the applicant submits that he will be satisfied if the directions is given to the respondents to decide his representation dated 15.07.2005 (Annexure A/7) sympathetically keeping in view his personal difficulties.

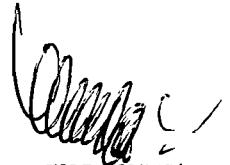
2 In view of the submissions made by the learned counsel for the applicant, we are of the view that ends of justice will be met if the directions is given to the respondents to decide the representation of the applicant dated 15.07.2005 (Annexure A/7). Accordingly, Respondent No. 1 is

directed to decide the representation of the applicant dated 15.07.2005 (Annexure A/7) within a period of two months from the date of receipt of a copy of this order and pass appropriate order after taking into consideration the contentions raised by the applicant in his representation.

3 With these observations, the OA is disposed of at admission stage.



(A.K. BHATT)
MEMBER (A)



(M.L. CHAUHAN)
MEMBER (J)

AHQ